

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHENNAI BENCH**

O.A.No.86/2020

Dated Wednesday, the 22nd day of January, 2020

PRESENT

Hon'ble Mr.P.Madhavan, Judicial Member

&

Hon'ble Mr.T.Jacob, Administrative Member

R.Shahin,

S/o. Rasheed Kutty,

Plavila Vedakkathil,

Nedumoncavu,

Kollam – 691 509. ..Applicant

(By Advocate Mr M.Murali)

Vs

1. Southern Railway,

Rep by its General Manager,

Headquarters Office,

Park Town, Chennai – 600 003.

2. The Deputy Chief Personnel Officer,

R & W., Head Quarters,

Southern Railway,

Park Town, Chennai – 600 003. ...Respondents

(By Advocate Mr P.Srinivasan)

(Order: Pronounced by Hon'ble Mr.P.Madhavan, Member(J))

Heard. The applicant has filed this OA under Section 19 of the Administrative Tribunals Act, 1985 seeking the following relief:

"To direct the respondents to consider the applicant for appointment to the post of Body Building (Men) pursuant to the Selection Trial held on 01.03.2019 as per Notification No.SR.01/2018, dated 15.12.2018 and pass such further order or orders as may be fit, proper and necessary in the facts and circumstances of the case and thus render justice."

2. The applicant applied under the notification issued by the 1st respondent dated 15.12.2018 inviting applications for recruitment to the post in Level 2 to Level 5 in Southern Railway against sports quota through open advertisement scheme for the year 2018-2019 and he participated in the selection process. He was orally informed by the 2nd respondent that since the applicant has fulfilled the game skill and physical fitness, he has been selected provisionally and necessary orders would be issued in due course. Thereafter, when there is no response, the applicant made a representation under RTI regarding his appointment for which the respondent has replied that he was not considered for appointment. Aggrieved, he has filed this OA.
3. When the matter came up for admission, learned counsel for the applicant would submit that applicant will be satisfied if he is permitted to make a comprehensive representation before the competent authority and if the competent authority is directed to consider the same and pass orders, within a stipulated time limit.
4. Mr.P.Srinivasan Senior standing counsel for Railways, takes notice on behalf of the respondents and submits that the respondents have no objection for disposal of any such representation to be made by the applicant on merits.

5. In view of the limited relief sought and without going into the merits of the case, the OA is disposed of in the following lines:

"The applicant is directed to make a comprehensive representation to the competent authority within a period of two weeks and the competent authority is directed to consider the said representation on the basis of the relevant rules and regulations and pass a reasoned and speaking order, within a period of three months from the date of receipt of such representation."

**(T.JACOB)
MEMBER (A)**

22.01.2020

M.T.

**(P.MADHAVAN)
MEMBER (J)**